COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS (Thirteenth Lok Sabha) TWENTY-FIFTH REPORT

(Presented on 15.5.2002)

- I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fifth Report.
- 2. The Committee met on 13 May, 2002 for
- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of rule 294 of the Rules of Procedure.

1.

Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item

Nos. 20 and 21 set down in

Examination of Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2002 (Amendment of article 275) by Shri S.Murugesan, M.P.

The Bill seeks to amend article 275 with a view to providing :-

- (i) for financial assistance to a State to meet the cost of schemes or the developmental works if the State is unable to carry out such schemes due to financial crisis;
- (ii) that the Central Government shall allocate rupees three thousand two hundred crore as one time grant and rupees five hundred crore every year to the State of Tamil Nadu as grants-in-aid of revenues of the State and such amount shall be charged on and paid out of the Consolidated Fund of India.

Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of ten Bills as shown in Appendices.
 - 5. After considering all aspects of the Bills, the Committee recommend that eight

Appendix - I be placed in category `A. The Committee further recommend that the remaining two Bills shown in AppendixII be placed in category `B. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II.

Allocation of time to resolutions

- 6. The Committee recommend allocation of time to resolutions as follows:-
- (i) Resolution by Shrimati Renuka Chowdhuryregarding review of agriculture policy. 2 hours
- (ii) Resolution by Shrimati Jayashree Banerjeeregarding new education policy for children.- 2 hours

Recommendations

- 7. (i) The Committee recommend that Shri S. Murugesan be permitted tomove for leave to introduce his Constitution (Amendment) Bill;
- (ii) The Committee also recommend that the classification and allocation of time in respect of by the Committee, as shown in the Appendices, be agreed to by the House;
- (iii) The Committee further recommend that the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

P.M. SAYEED,

Chairman, Committee on Private MembersBills and Resolutions. NEW DELHI:

14 May, 2002

/ 24 Vaisakha, 1924 (Saka)

APPENDIX-I

(See para 5 of the Report dated 14.5.2002) (List of Bills placed in category `A and allocation of time)

	Name of the Bill and member-in- charge		Category recommended	Time recommended
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1.	The Agricultural Workers Welfare Bill, 2001 by Shri Hannan Mollah, M.P.		А	2 hours
2.	The Unorganised Workers (Provident Fund) Bill, 2002 by Shri Sushilkumar Shinde, M.P.		A	2 hours
3.	The Free Education (For Children of Parents Living Below Poverty Line) Bill, 2002 by Shri Sushilkumar Shinde, M.P.		A	2 hours
4.	The Constitution (Scheduled Tribes) Order Amendment) Bill, 2002 (Amendment of the Schedule) by Shri P. Mohan, M.P.		A	2 hours
5.	The High Court of K e r a l a (Establishment of a Permanent Bench a t Thiruvananthapura m) Bill, 2002 by Shri Kodikunnil Suresh, M.P.	01 01 2002	A	2 hours

6.	The Reservation for Scheduled C a s t e s and Scheduled Tribes (in Private Sector) Bill, 2002by Shri Kodikunnil Suresh, M.P.	30 01 2002	A	2 hours
7.	The Constitution (Amendment) Bill, 2002 (Amendment of articles 124 and 216) by Shri Kodikunnil Suresh, M.P.	29 01 2002	А	2 hours
8.	The Cashew Board Bill, 2002 by Shri Kodikunnil Suresh, M.P.	35 01 2002	А	2 hours

APPENDIX-II

(See para 5 of the Report dated 14.5.2002) (List of Bills placed in category `B and allocation of time)

SI No.	Name of the Bill and member-in- charge		Category recommended	Time recommended
1.	The Farmers and Agricultural Workers Compensation Fund Bill, 2001 by Shri Hannan Mollah, M.P.		2 hours	2 hours
2.	The Constitution (Amendment) Bill, 2001 (Amendment of articles 123 and 213) by Shri Hannan Mollah, M.P.	98 01 2001	В	2 hours